

DIVISION BENCH  
COURT - II

**P-109**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/50(KB)2024  
IA(I.B.C)/620(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> JULY 2024**

IN THE MATTER OF	<b>TATA CAPITAL FINANCIAL SERVICES LIMITED VS SHUKLA BANERJEE</b>
UNDER SECTION	<b>SECTION 95(1)</b>

**Appearance (via video conferencing/physically)**

Mr. Avishek Guha, Adv. ] For the Financial Creditor  
Ms. Arunika Dutta, Adv. ]  
Mr. Kaustav De Sarkar, Adv. ]

Ms. Sneh Maheswari, RP ] For the Resolution Professional

Ms. Ankita Baid, Adv. ] For the Personal Guarantor  
Ms. Sweta Majumdar, Adv. ]

**ORDER**

1. Learned Counsel for the Financial Creditor present. Ms. Sneh Maheswari, Resolution Professional present. Learned Counsel for the Personal Guarantor.
2. Learned Counsel appearing on behalf of the Personal Guarantor submits that due to medical difficulty of his client, she could not file objection to the report filed by the Resolution Professional.
3. In view of this, learned Counsel for the Personal Guarantor seeks four days' time to file the objection. At request, time is granted to file the same.
4. List this matter on **1<sup>st</sup> August, 2024**.
5. It is made clear that no further adjournment will be granted in this matter.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**